

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No.29/(MAH)/2015
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

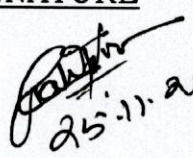
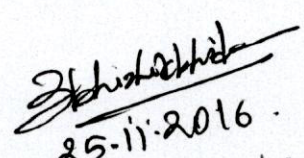
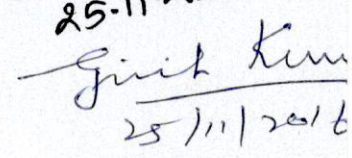
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.11.2016

NAME OF THE PARTIES: Mrs. Neha Kumar & Anr.

V/s.

M/s. NESA Radiation Solutions Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	CA. PRATIK VORA	Director of Res. No.1 and Res No.3	 25.11.2016.
2.	Adv. ABHISHEK BIRDE	Advocate for Res1 to 3.	 25.11.2016.
3.	Girish Kumar	father of Petitioner Respondent.	 25/11/2016

ORDER

C.P. No. 29/397-398/CLB/MB/MAH/2015

1. Petitioner's father is present and stated that the accounts as directed by para 4 of the Order dated 4th October, 2016 have been received. He is seeking time to file a Rejoinder. Time granted. Rejoinder can be filed on or before 30th December, 2016. A copy to be served on the other side.
2. From the side of the Respondent, an Advocate has newly been appointed who is seeking time to represent this matter.
3. Let this C.P. be now fixed for final hearing on **5th January, 2017**. Date is duly communicated to both sides.

Dated 25.11.2016

sd/-
Shri M.K. Shrawat
Member (Legal)

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